

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**NEW DELHI**

PRINCIPAL BENCH – COURT NO. – IV

**Customs Appeal Nos. 51153 to 51189 of 2019 [DB]**

[Arising out of Order-in-Appeal No. CC(A)CUS/D-1/ACC/1MPOR/NCH/669-705/2018-19 dated 20-02-2019 passed by the Commissioner of Customs (Appeals), New Delhi]

**M/s Interglobe Aviation Limited.**

Level 1, Tower C, Global Business  
Park, MG Road,  
Gurgaon – 122002 (Haryana)

**...Appellant**

**Vs.**

**Commissioner of Customs**

Air Cargo, New Customs House  
IGI Airport, New Delhi – 110 037.

**...Respondent**

**APPEARANCE:**

Shri Dhruv Tiwari Advocate for the Appellant  
Shri Sunil Kumar, Authorised Representative for the Respondent

**Coram: HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**  
**HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)**

DATE OF HEARING : 08.08.2019  
DATE OF DECISION: 08.08.2019

**FINAL ORDER No. 51008-51044/2019**

**ANIL G. SHAKKARWAR**

Learned Counsel for the Appellant has submitted that this Bench should not be hearing this matter because similar matters were heard by another Bench and orders are reserved and for that reason arguing Counsel has not appeared and the appearing counsel is not ready to argue. Therefore, all these appeals are dismissed for non-prosecution.

[Dictated and pronounced in the open Court]

**(ANIL G. SHAKKARWAR)**  
**MEMBER (TECHNICAL)**

**(RACHNA GUPTA)**  
**MEMBER (JUDICIAL)**

